

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 571 of 2020

IN THE MATTER OF:

Shailesh Chawla & Anr. ...Appellants

Vs

Vinod Kumar Mahajan & Ors.Respondents

Present:

For Appellants: Mr. Kamal Sehgal, Advocate

For Respondents: Mr. Vinod Kumar Mahajan, Advocate for Respondent No. 1

With

Company Appeal(AT)(Insolvency) No. 572 of 2020

IN THE MATTER OF:

Om Prakash Khurana & Ors. ...Appellants

Vs

Vinod Kumar Mahajan & Ors.Respondents

Present:

For Appellants: Mr. Kamal Sehgal, Advocate

For Respondents: Mr. Vinod Kumar Mahajan, Advocate for Respondent No. 1

ORDER
(Through Virtual Mode)

22.07.2020 At request of the Learned Counsel Mr. Vinod Kumar Mahajan appearing for Respondent No. 1 for filing Reply Affidavit, one weeks' time is granted. Learned Counsel for Respondent No. 1 is directed to serve copy of the Reply Affidavit to the other side well in advance. Further, another one weeks' time is granted to the Appellants for filing Rejoinders, if any.

The Office of the Registry is directed to list these matters on **17th August, 2020** under the caption 'For Admission (After Notice)'.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(Alok Srivastava)
Member(Technical)

Akc/Nn